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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 222/131/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Jay Chemical Industries Ltd.  
V/s.  
ROC, Gujarat  
Section of the Companies Act: Section 131 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KUNJAL DALAL	PCS	Petitioner	PC Adalat
2.				

**ORDER**


Learned PCS Mr. Kunjal Dalal present for Petitioner. None present for ROC.

Petitioner is directed to issue notice to Regional Director (Central government) and Income Tax authorities along with copy of petition requiring them to file their representations, if any, within thirty days of service of notice and file proof of service of notice before this Tribunal.

Petitioner is directed to make a publication about date of hearing atleast 15 days before the date of hearing in accordance with Rule 35 in "India Express" and "Gujarat Samachar".

Petitioner shall issue notice to the auditor that filed the original financial statement.

List the matter on 23.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**